

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW BOMBAY BENCH,  
NEW BOMBAY  
CAMP AT: NAGPUR.

REGN NO. O.A. 627 of 1990

Decided on: 9.10.90

Ramnath s/o Som Nath Sharma, Quarter No. G-48/3,  
Jawahar Nagar, Bhandara. ... Applicant

Versus

1. Union of India through Chairman, Ordnance Factory Board, 14 Aukland Road, Calcutta.
2. Ministry of Defence, Department of Defence Production through its Secretary, South Block, New Delhi.

... Respondents

CORAM :- HON'BLE MR. P. S. CHAUDHURI, MEMBER (A)  
HON'BLE MR. S. K. JAIN, MEMBER (J).

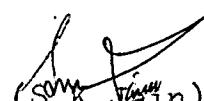
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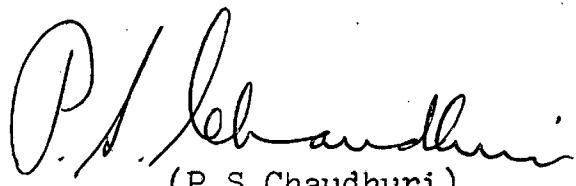
PRESENT: Mr. M. M. Sudame, Advocate for the Applicant.

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O R D E R

S. K. JAIN, JM (ORAL): -

Shri Ram Nath, applicant has impugned the order dated 31-1-84 (Annexure IV) through this O.A. filed on 9.8.90. During the hearing of the O.A., the learned counsel for the applicant, Mr. M. M. Sudame, Advocate submitted that the O.A. be dismissed as withdrawn with liberty to bring a fresh application. Accordingly, we dismiss the application. It will be open to the applicant to bring a fresh application, if permitted by law.

  
(S.K. Jain)  
Member (J)

  
(P.S. Chaudhuri)  
Member (A)